

ITEM NO.45

COURT NO.6

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).30714/2014

(Arising out of impugned final judgment and order dated 04-04-2013 in SA No. 310/2013 passed by the High Court Of Judicature At Allahabad)

THE STATE OF UTTAR PRADESH
DISTRICT MAGISTRATE & ORS.

Petitioner(s)

VERSUS

SHANTI DEVI & ORS.

Respondent(s)

IA No. 1/2014 - CONDONATION OF DELAY IN FILING)

Date : 04-09-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE SANJAY KAROL

For Petitioner(s) Ms. Garima Prasad, Sr. A.A.G.
Mr. Pradeep Misra, AOR
Mr. Daleep Dhyani, Adv.
Mr. Manoj Kumar Sharma, Adv.
Mr. Suraj Singh, Adv.
Mr. Bhuwan Chandra, Adv.

For Respondent(s) Mr. Deepak Tyagi, Adv.
Mr. K.k.gautam, Adv.
Mr. Rameshwar Prasad Goyal, AOR

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by the learned counsel for the petitioner seeking adjournment, the matter is adjourned by three weeks.

[DEEPAK JOSHI]
COURT MASTER

[KAMLESH RAWAT]
ASSISTANT REGISTRAR